

O.A. No.

315/94

Dt.

CORAM:

THE HON'BLE MR. JUSTICE M. G. CHAUDHARI  
VICE-CHAIRMAN

For the reasons recorded in  
the Judgment in O.A. 306/94 (copy  
separately kept on record of this O.A.)  
The O.A. stands dismissed subject  
to liberty-mentioned in the order  
(see operative order in the copy  
of the Judgment) with no order as  
to costs. O.A. to be treated as  
separately decided.

*M. G. Chaudhary*

HMGC(J)  
VC